

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 85/MP/2022 along with IA No.24/IA/2022**

Subject : Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited.

Petitioner : Punjab State Power Corporation Limited (PSPCL)

Respondents : Coastal Gujarat Power Limited (CGPL) and 9 Ors.

**Petition No.123/MP/2022**

Subject : Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited.

Petitioners : Uttar Haryana Bijli Vitran Nigam Limited and Anr.

Respondents : Coastal Gujarat Power Limited and 8 Ors.

**Petition No.246/MP/2022**

Subject : Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited.

Petitioner : Maharashtra State Electricity Distribution Co. Ltd. (MSEDCL)

Respondents : Coastal Gujarat Power Limited and 9 Ors.

Date of Hearing : 27.9.2022

Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Parties Present : Ms. Poorva Saigal, Advocate, PSPCL & HPPC  
Shri Shubham Arya, Advocate, PSPCL & HPPC  
Shri Ravi Nair, Advocate, PSPCL & HPPC  
Ms. Reeha Singh, Advocate, PSPCL & HPPC  
Ms. Shikha Sood, Advocate, PSPCL & HPPC  
Shri Basava Prabhu Patil, Sr. Advocate, MSEDCL  
Shri Ravi Prakash, Advocate, MSEDCL  
Shri G. Saikumar, Advocate, MSEDCL  
Shri Ssahel Sood, Advocate, MSEDCL  
Shri Tanishq Sirohi, Advocate, MSEDCL

Shri Geet Ahuja, Advocate, MSEDCL  
Shri Sajan Poovayya, Sr. Advocate, CGPL & TPCL  
Shri Shreshth Sharma, Advocate, CGPL & TPCL  
Ms. Nehul Sharma, Advocate, CGPL & TPCL  
Shri Neel Rahate, Advocate, CGPL & TPTCL  
Shri Ashok Rajan, WRLDC  
Shri Alok Mishra, WRLDC  
Shri C. Jagadish, WRLDC

**Record of Proceedings**

At the outset, on a joint request made by the learned senior counsel for MSEDCL and CGPL & TPCL, the matters were adjourned. The parties are directed to complete the pleadings, if not completed, on or before, 14.10.2022.

2. The Petitions shall be listed for hearing on 20.10.2022 at 2.30 P.M.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**